

**FIR No. 340/2019
PS Tilak Nagar
State vs. Ravi Singh
U/s 302 IPC**

25.06.2020

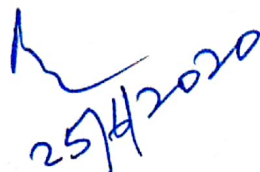
The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Steno of the court of the undersigned has hosted the CISCO Webex meeting today.

Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has telephonically informed that Sh. Rajan Bhatia, Ld. Counsel for the applicant/ accused namely Ravi Singh from DLSA (West), Tis Hazari Courts appeared today.


25/6/2020

P.T.O.

Report of Dy. Superintendent, Central Jail No.4, Tihar dated 25.06.2020 has come.

It is further informed by the Reader of the Court that an SMS message has already been received by the Ahlmad of the court on his mobile phone No. 8930137830 from the Ld. Counsel for applicant on 24.06.2020 praying for fixing the matter on 26.06.2020 or 27.06.2020 as Ld. Counsel for applicant is having duty on both the dates. It is also informed that the request for consideration of this application for 27.06.2020 has been made today by the Ld. Counsel for applicant.

On request and in the interest of justice, put up for consideration on 27.06.2020.

The printout of the said SMS be kept on record.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

FIR No. 643/2017
PS Ranhola
State vs. Lalit Kumar @ Bunty
U/s 302/120B/34 IPC

25.06.2020


The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Steno of the court of the undersigned has hosted the CISCO Webex meeting today.

Sh. Dhan Bahadur Thapa, Reader of the court of the undersigned has telephonically informed that Sh. Rajan Bhatia, Ld. Counsel for the applicant/ accused namely Lalit Kumar @ Bunty from DLSA (West), Tis Hazari Courts appeared today and prayed for short


25/6/2020

P.T.O.

adjournment and submitted that he is also having duty on 27.06.2020.

Reader has further informed that status report and report regarding previous involvement of accused has not come so far as per last order. It is also informed by the Reader of the Court that another case titled as State vs. Ravi Singh, FIR No. 340/2019, PS Tilak Nagar is also fixed today and same Ld. counsel from DLSA, West, THC is appearing in said case also and Ld. Counsel has already sent an SMS message in said case for fixing the matter either on 26.06.2020 or 27.06.2020 and the said message was sent on mobile phone No. 8930137830 of Ahlmad of the court.

On request and in the interest of justice, put up for consideration as per last order on 27.06.2020.

The status report along with report regarding previous involvement of accused in any other criminal case be summoned from the IO on next date.

The printout of the said SMS be kept on record.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

FIR No. 797/2017
PS Ranhola
State vs. Manoj Kumar
U/s 498-A/304-B/306/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Shahryar Khan and Sh. Akash Arora, Ld. Counsels for the applicant/accused namely Manoj Kumar through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Steno of the court of the undersigned has hosted the CISCO Webex meeting today.


25/6/2020

P.T.O.

Heard on the application for extension of interim bail.


Ld. Counsel for the applicant submits that the applicant has to surrender on 27.06.2020 as per the previous order of interim bail dated 29.05.2020 of Sh. Vishal Singh, Ld. Special Designated Court/ASJ-03, West, Tis Hazari Courts, Delhi.

Ld. Addl. P.P. for the State has submitted that the charge in this case is also u/s 306 IPC.

Ld. Addl. P.P. for the State has submitted that the report from IO be also called regarding the involvement of applicant/accused in any other criminal case, if any, during the period of interim bail in this case. The report of IO be called for next date accordingly. It is prayed that the matter be put up with file for consideration for any short date.

Ld. Counsel for the applicant has prayed that it be kept tomorrow through video conference.

Put up for consideration of this application on 26.06.2020 through video conference, as prayed.


25/6/2020

Contd. P/3

The latest guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi are also to be considered which are stated to be dated 20.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

Crl. Appeal No. 197/2019
Lal Singh vs. State

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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25/6/2020

P.T.O.

In the interest of justice, put up for appearance/ purpose already fixed on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 56587/2016
FIR No. 258/2013
PS Nangloi
State vs. Umed Singh etc.
U/s 302/304-B/498-A/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).


None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.


25/6/2020

P.T.O.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 56731/2016
FIR No. 243/2012
PS Hari Nagar
State vs. Sushil Kumar & Ors.
U/s 302/396/201/120B/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.


Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

P.T.O.


25/6/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 366/2017
FIR No. 782/2015
PS Ranjeet Nagar
State vs. Uma Shanker Tiwari etc.
U/s 308/323/341/506/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).


None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.


Earlier this court was vacant.


25/6/2020

P.T.O.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 13/2018
FIR No. 433/2017
PS Hari Nagar
State vs. Jia Lal & Ors.
U/s 304B/498-A/306/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

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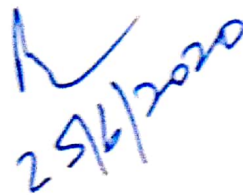
None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

A handwritten signature in blue ink, followed by the date '25/6/2020' written vertically.

P.T.O.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 56299/2016
FIR No. 312/2014
PS Kirti Nagar
State vs. Ajay Kumar @ Kandi & Anr.
U/s 397/411/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State' (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).


None for the accused persons.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

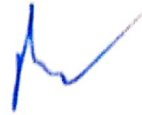
Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.


25/6/2020

P.T.O.

In the interest of justice, put up for appearance/ same purpose on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 552/2019
FIR No. 219/2019
PS Paschim Vihar East
State vs. Inderjeet Singh @ Lavi
U/s 392/395/397/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

Earlier this court was vacant.


25/6/2020

P.T.O.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

SC No. 56523/2016
FIR No. 430/2015
PS Tilak Nagar
State vs. Amarjeet Singh & Ors.
U/s 392/397/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

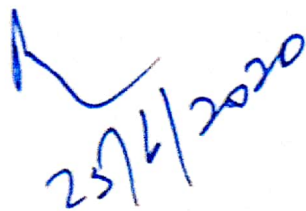
Reader of the court has reported that no request for video conference hearing has been received so far.

Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

P.T.O.


25/6/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 11.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

m

FIR No. 326/2016
PS Vikas Puri
State vs. Nasir Khan @ Pali & Ors.
U/s 302/307/452/427/147/148/149/120B/34 IPC

25.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.


There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. M. Shuaeb Saifullah, Ld. Counsel for the applicant/
accused namely Mohsin Khan through video conferencing through
CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video
conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing
through CISCO Webex App from residential office. Sh. Manish Kumar,
Steno of the court of the undersigned has hosted the CISCO Webex
meeting today.


25/6/2020

P.T.O.

Heard.

The Report of IO/Insp. R.K. Maan along with previous involvement of accused has been received.

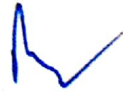
The report from concerned Jail Superintendent dated 24.06.2020 also received.

Ld. Counsel for the applicant has submitted that in the application wrong date of arrest has been mentioned by mistake and the actual date of arrest of applicant is 04.05.2016. It is further submitted that co-accused is on bail.

On the other hand, Ld. Addl. P.P. for the State has submitted that the offence in this case is u/s 302/307 IPC and other provisions of law including the provisions relating to rioting.

Ld. Counsel for applicant prays that matter be kept for 26.06.2020 through video conference, meanwhile, he shall go through the latest guidelines/recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020.

On request, put up for consideration of this application through video conference on 26.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.06.2020

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